

MINUTES OF THE MEETING No. 23/11 dated 8.9.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
4. Shri S.K Aggarwal DC (SSI)
5. Shri S.S. Sah, Dy. DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.22/11 for confirmation and confirmed and adopted the same without any change.

Case No A-25 NC No.23/11 Dated 8.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1237/AM10/DES-IV RLA F.No.03/94/40/594/AM10
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 6.10.2010.

Case No A-26 NC No.23/11 Dated 8.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1238/AM10/DES-IV RLA F.No.03/94/40/586/AM10
---	--

The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.7/188/07-TSW/ dated 7.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Toilet Soap of various variants (Min TFM 70%)	100.000 MT	1. RBD Palm Stearine (Non Edible Industrial grade)	Nil

		2. Palm Fatty Acid Distillate (PFAD) 3. Lauric Acid (LA)	34.981 MT 12.121 MT
--	--	---	------------------------

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-27 NC No.23/11 Dated 8.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1239/AM10/DES-IV RLA F.No.03/94/40/994/AM10
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 6.10.2010.

Case No A-28 NC No.23/11 Dated 8.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1240/AM10/DES-IV RLA F.No.03/94/40/595/AM10
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 6.10.2010.

Case No A-29 NC No.23/11 Dated 8.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1241/AM10/DES-IV RLA F.No.03/94/40/593/AM10
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. Accordingly the case may be re-listed on 6.10.2010.

Case No M-167 NC No.23/11 Dated 8.9.10	M/ s Zenith Metals, Kolkata F.No.01/83/162/17/AM11/DES-IV
--	--

The Committee considered the case as per agenda. The Committee decided to call for details of export item, import items process details etc. from firm/RLA and a letter has been issued on 13.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.

Case No M-168 NC No.23/11 Dated 8.9.10	M/ s Bharat Enterprises, Delhi F.No.01/83/162/1291/AM10/DES-IV
--	---

The Committee considered the case as per agenda. The Committee decided to call for details of export item, import items process details etc. from firm/RLA and a letter has been issued on 13.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.

Case No M-169 NC No.23/11 Dated 8.9.10	M/ s Ficus Pax (P)Ltd, Bangalore F.No.01/83/50/1915/AM08/DES-IV RLA F.No.07/24/40/173/AM08 Lic.No.0710051998 dated 14.6.2007
--	---

The Committee considered the case as per agenda. The case came up for discussion in NC No.15/83 dated 14.7.2010 wherein it was decided to call for a copy of the firm's reply dated 17.11.2008 mentioned vide their representation dated 3.4.2010. Further, it was decided in the meeting now to call for copy of application. A letter was issued on 23.8.2010. Accordingly the case may be re-listed on 6.10.2010.

Case No M-170 NC No.23/11 Dated 8.9.10	M/ s Ficus Pax (P)Ltd, Bangalore F.No.01/83/50/1977/AM08/DES-IV RLA F.No.07/24/40/497/AM08 Lic.No.0710053829 dated 15.10.2007
--	--

The Committee considered the case as per agenda. The case came up for discussion in NC No.15/83 dated 14.7.2010 wherein it was decided to call for a copy of the firm's reply dated 17.11.2008 mentioned vide their representation dated 3.4.2010. Further, it was decided in the meeting now to call for copy of application. A letter was issued on 23.8.2010. Accordingly the case may be re-listed on 8.9.2010.

Case No M-171 NC No.23/11 Dated 8.9.10	M/ s Ficus Pax (P)Ltd, Bangalore F.No.01/83/50/1934/AM08/DES-IV RLA F.No.07/24/40/253/AM08 Lic.No.0710052532 dated 8.7.2007
--	--

The Committee considered the case as per agenda. The case came up for discussion in NC No.15/83 dated 14.7.2010 wherein it was decided to call for a copy of the firm's reply dated 17.11.2008 mentioned vide their representation dated 3.4.2010. Further, it was decided in the meeting now to call for copy of application. A letter was issued on 23.8.2010. Accordingly the case may be re-listed on 8.9.2010.

Case No M-172 NC No.23/11 Dated 8.9.10	M/ s Vishnu Chemicals Ltd, Visakhapatnam F.No.01/83/50/899/AM09/DES-IV RLA F.No.26/24/40/001/AM09 Lic.No.2610007483 dated 16.10.2006
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13/8/2010 issued by this office. Accordingly the case may be re-listed on 6.10.2010

Case No M-173 NC No.23/11 Dated 8.9.10	M/ s Kancor Ingredients Ltd, Cochin F.No.01/85/50/283/AM06/DES-IV RLA F.No.10/24/40/0065/AM05 Lic.No.1010023109 dated 21.3.2006
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 6.10.2010.

Case No M-174 NC No.23/11 Dated 8.9.10	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/614/AM10/DES-IV RLA F.No.03/95/40/991/AM09 Lic.No.0310544113 dated 5.11.2009
--	---

The Committee considered the case as per agenda . The comments of TA was considered in the meeting. It was decided to call for specific comments for consideration of the Committee, as the written comments offered by TA was not found in order. Accordingly the case may be re-listed on 6.10.2010.

Case No M-175 NC No.23/11 Dated 8.9.10	M/ s Param Wood Moulding (P) Ltd,Mumbai F.No.01/87/50/129/AM10/DES-IV RLA F.No.03/95/40/122/AM10 Lic.No.0310522892 dated 5.6.2009
--	--

The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP in NC Meeting No.19/83 dated 16.8.2010, the Committee decided to call for the following information from the firm as under:-

1. Utilization certificate (B/Es)
2. Copies of Shipping Bills

Now the firm has informed that they have not yet utilized the licence for want of amendment in it and therefore they don't have the above information to be furnished. Accordingly the case may be re-listed on 6.10.2010 for a decision.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/83-ALC1/2010 **MEETING DATE** : 08.09.2010

1	Case No.: 188/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LIMITED,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Transferred to Different Section
	HQ File :01/83/050/00077/AM06/	RLA File :05/24/040/00057/AM06/	Lic.No/Date:0510157062 06.05.2005	Defer Date:08.09.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

2	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.10.2010.			

3	Case No.: 1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:06.10.2010

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.

4	Case No.: 63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda. As per application, the import quantity is shown in number, whereas the export quantity shown in MT. It was decided to seek clarification from the firm, Spices Board and RLA on this mistake in the application. Accordingly the case may be relisted on 6.10.2010			

5	Case No.: 22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.8.2010. . Accordingly the case may be relisted on 6.10.2010			

6	Case No.: 5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the similar cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 6.10.2010			

7	Case No.: 9/23/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00380/AM11/	RLA File :03/95/040/00791/AM10/	Lic.No/Date:0310562526 02.03.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

	Case No.: 2/19/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Approved
	HQ File :01/83/050/00306/AM11/	RLA File :10/24/040/00125/AM10/	Lic.No/Date:1010037476 04.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/03/09-10 dt.			

8

2.6.2010 stating that the weighted average yield comes to 13.79% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	45000.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

9

Case No.:3/19/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Approved
HQ File :01/83/050/00307/AM11/	RLA File :17/24/040/00027/AM10/	Lic.No/Date:1710003149 04.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/ 33/2010-Ch.II dated 27.7.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Sulfonated Melamine Formaldehyde Resin + Sulfonated Urea Formaldehyde Resin + Urea Formaldehyde Resin (Ventan MRS Conc)	1 Kg	1. Formaldehyde 37%	0.319 Kg
(White coloured free flowing powder Containing 25% Sulfonated – Melamine Formaldehyde Resin 58% Sulfonated Urea Formaldehyde Resin 18% Urea Formaldehyde Resin		2. Melamine	0.126 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:11/23/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00382/AM11/	RLA File :03/95/040/00717/AM10/	Lic.No/Date:0310563253 08.03.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter date 13.9.2010. . Accordingly the case may be relisted on 6.10.2010			

	Case No.:16/11/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Approved
	HO File :01/83/050/00149/AM11/	RLA File :03/95/040/00792/AM10/	Lic.No/Date:0310563860	Defer

Decision : - The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/18/2010-Ch.II dated 3.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Propiconazole Technical 93%	1 Kg	1) Bromoketal	1.242 Kg
		2. Hydrazine Hydrate 80%	0.359 Kg
		3. Formic Acid 85%	0.682 Kg
		4. N-Heptane	0.198 Kg
		5. Dimethyl Formamide	0.246 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/52/83-ALC1/2009

Party Name:RESONANCE SPECIALITY
CHEMICALS PRIVATE LIMITED,

Meet No/Date:23/83-ALC1/2010
08.09.2010

**Status:Case
Approved**

HQ File :01/83/050/00978/AM10/

RLA File :02/24/040/00241/AM10/

Lic.No/Date:0210139218
12.03.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DBT vide Letter No.BT/IL/05/286/2008-PID dated 7.7.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Rzyme EC Cellulase	1 MT	Biotouch C800	0.45 MT
Rzyme 1000 Cellulase	1 MT	Biotouch C800	0.35 MT
Neo Soft L + Cellulase	1 MT	Biotouch C800	0.3 MT
Rzyme Plus Cellulase	1 MT	Biotouch C800	0.5 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/52/83-ALC1/2009

Party Name:RESONANCE SPECIALITY
CHEMICALS PRIVATE LIMITED,

Meet No/Date:23/83-ALC1/2010
08.09.2010

**Status:Case
Approved**

HQ File :01/83/050/00979/AM10/

RLA File :02/24/040/00242/AM10/

Lic.No/Date:0210139219
12.03.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DBT vide Letter No.BT/IL/05/286/2008-PID dated 7.7.2010, the Committee decided to approve the case as under:-

13	Export Item	Qty.	Import Item	Qty.
	Rzyme EC Cellulase	1 MT	Biotouch C800	0.45 MT
	Rzyme 1000 Cellulase	1 MT	Biotouch C800	0.35 MT
	Neo Soft L + Cellulase	1 MT	Biotouch C800	0.3 MT
	Rzyme Plus Cellulase	1 MT	Biotouch C800	0.5 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

14	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 6.10.2010.			

15	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 6.10.2010.			

16	Case No.:21/23/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00392/AM11/	RLA File :05/23/040/00206/AM10/	Lic.No/Date:0510260891 19.03.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.9.2010.. Accordingly the case may be relisted on 6.10.2010			

	Case No.:10/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HO File :01/83/050/00381/AM11/	RLA File :03/94/040/01117/AM10/	Lic.No/Date:0310566659	Defer

17			25.03.2010	Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

18	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.9.2010.. Accordingly the case may be relisted on 6.10.2010			

19	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.10.2010.			

20	Case No.:3/3/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM11/	RLA File :05/24/040/00543/AM10/	Lic.No/Date:0510262023 07.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L dated 30/8/2010 issued by this office. Accordingly the case may be re-listed on 6.10.2010.			

21	Case No.:12/3/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00047/AM11/	RLA File :09/24/040/00514/AM10/	Lic.No/Date:0910041603 09.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

22	Case No.:13/3/83-ALC1/2010	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00048/AM11/	RLA File :02/24/040/00243/AM10/	Lic.No/Date:0210140754 09.04.2010	Defer Date:06.10.2010

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.

23	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 6.10.2010.			

24	Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 6.10.2010.			

25	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 6.10.2010.			

26	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 6.10.2010.			

	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150	Defer

27			09.04.2010	Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 6.10.2010.			

28	Case No.:12/23/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00383/AM11/	RLA File :03/95/040/00392/AM10/	Lic.No/Date:0310570718 22.04.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

29	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 6.10.2010.			

30	Case No.:3/7/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case approved
	HQ File :01/83/050/00094/AM11/	RLA File :07/24/040/00028/AM11/	Lic.No/Date:0710071433 04.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to withdraw the case.			

31	Case No.:34/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00405/AM11/	RLA File :09/24/040/00332/AM10/	Lic.No/Date:0910041900 04.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

32	Case No.:35/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00406/AM11/	RLA File :09/24/040/00348/AM10/	Lic.No/Date:0910041899 04.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy			

of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010

33	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.			

34

Case No.: 40/11/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Approved
HQ File :01/83/050/00173/AM11/	RLA File :37/24/040/00004/AM10/	Lic.No/Date:3710001283 05.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/42/2010-PC.II dated 10.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Filler/Calcium Carbonate Master Batch (containing 29+/- 1% LLDPE, 70+/-1% Calcium Carbonate and 1% Additive)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Additives Plast id PYN)	0.2958 Kg 0.7140 Kg 0.0102 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:6/7/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00097/AM11/	RLA File :03/95/040/00084/AM11/	Lic.No/Date:0310572949 06.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

36	Case No.:17/7/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00108/AM11/	RLA File :34/24/040/00019/AM11/	Lic.No/Date:3410026979 07.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

37	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.			

38	Case No.:25/23/83-ALC1/2010	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00396/AM11/	RLA File :03/94/040/00034/AM11/	Lic.No/Date:0310573202 07.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.10.2010.			

39	Case No.:16/7/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00107/AM11/	RLA File :08/24/040/00045/AM11/	Lic.No/Date:0810088895 10.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.10.2010.			

40	Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 8.9.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Production & consumption data duly certified by CA for the last 2 years (year-wise) Accordingly the case may be re-listed on 6.10.2010.			

41	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(PC.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.

42	Case No.:24/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00395/AM11/	RLA File :03/94/040/00099/AM11/	Lic.No/Date:0310574038 13.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

43	Case No.:27/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM11/	RLA File :03/94/040/00142/AM11/	Lic.No/Date:0310574033 13.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

44	Case No.:26/23/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00397/AM11/	RLA File :03/95/040/00137/AM11/	Lic.No/Date:0310575341 20.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

45	Case No.:5/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00376/AM11/	RLA File :03/94/040/00152/AM11/	Lic.No/Date:0310575809 24.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

46	Case No.:17/23/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00388/AM11/	RLA File :07/24/040/00031/AM11/	Lic.No/Date:0710071750 24.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

47	Case No.:23/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00394/AM11/	RLA File :03/94/040/00189/AM11/	Lic.No/Date:0310575810 24.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

48	Case No.:15/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00386/AM11/	RLA File :07/21/040/00078/AM11/	Lic.No/Date:0710071808 26.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

49	Case No.:28/23/83-ALC1/2010	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00399/AM11/	RLA File :03/94/040/00172/AM11/	Lic.No/Date:0310576588 31.05.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

50	Case No.:1/11/83-ALC1/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00134/AM11/	RLA File :03/94/040/00207/AM11/	Lic.No/Date:0310577125 03.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

51	Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

	Case No.:3/11/83-ALC1/2010	Partv Name:VERSATILE CHEMICALS LTD..	Meet No/Date:23/83-ALC1/2010	Status:Case
--	-----------------------------------	--------------------------------------	------------------------------	--------------------

52			08.09.2010	Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.10.2010.			

53	Case No.:4/11/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00137/AM11/	RLA File :10/24/040/00015/AM11/	Lic.No/Date:1010038874 04.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 29.9.2010.			

54	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 29.9.2010.			

55	Case No.:6/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00377/AM11/	RLA File :03/94/040/00221/AM11/	Lic.No/Date:0310577448 04.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

56	Case No.:7/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00378/AM11/	RLA File :03/94/040/00223/AM11/	Lic.No/Date:0310577452 04.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

	Case No.:7/11/83-ALC1/2010	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
--	-----------------------------------	--	--	---------------------------------

57	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

58	Case No.:8/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00379/AM11/	RLA File :03/94/040/00204/AM11/	Lic.No/Date:0310577745 07.06.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

59	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 29.9.2010.				

60	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). A letter issued on 27.8.2010. Accordingly the case may be re-listed on 6.10.2010.				

61	Case No.:13/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00384/AM11/	RLA File :03/94/040/00210/AM11/	Lic.No/Date:0310577924 08.06.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

	Case No.:18/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HO File :01/83/050/00389/AM11/	RLA File :07/24/040/00067/AM11/	Lic.No/Date:0710072112	Defer

62			08.06.2010	Date:06.10.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.				

63	Case No.:19/23/83-ALC1/2010	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00390/AM11/	RLA File :07/24/040/00059/AM11/	Lic.No/Date:0710072094 08.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

64	Case No.:20/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM11/	RLA File :07/21/040/00162/AM11/	Lic.No/Date:0710072114 08.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

65	Case No.:22/23/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00393/AM11/	RLA File :34/24/040/00006/AM11/	Lic.No/Date:3410027169 08.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

66	Case No.:41/11/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00174/AM11/	RLA File :02/24/040/00016/AM11/	Lic.No/Date:0210143173 09.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

67	Case No.:42/11/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00175/AM11/	RLA File :03/95/040/00185/AM11/	Lic.No/Date:0310578081 09.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments			

from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.10.2010.

68	Case No.:36/23/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00407/AM11/	RLA File :31/24/040/00040/AM11/	Lic.No/Date:3110043539 11.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

69	Case No.:29/23/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00400/AM11/	RLA File :03/95/040/00154/AM11/	Lic.No/Date:0310578637 14.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

70	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

71	Case No.:16/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00387/AM11/	RLA File :07/24/040/00081/AM11/	Lic.No/Date:0710072362 21.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

72	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

73	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

74	Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

75	Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

76	Case No.:3/15/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00258/AM11/	RLA File :04/24/040/00015/AM10/	Lic.No/Date:0410115214 05.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

77	Case No.:4/15/83-ALC1/2010	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00259/AM11/	RLA File :05/24/040/00076/AM11/	Lic.No/Date:0510267515 05.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

	Case No.:5/15/83-ALC1/2010	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00260/AM11/	RLA File :05/24/040/00077/AM11/	Lic.No/Date:0510267521	Defer

78			05.07.2010	Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

79	Case No.:10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

80

Case No.: 12/15/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Approved								
HQ File :01/83/050/00267/AM11/	RLA File :07/21/040/00252/AM11/	Lic.No/Date:0710072642 06.07.2010	Defer Date:								
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 8.9.2010, the Committee decided to approve the case as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>T WALL HSC & CAP 1670 X 1090 X 1000 MM, TRIWALL HSC WITH 5 PLY CAP & CORNER CAPS WITH OUT PALLET FOR 23 MODULES IN 1 BOX</td><td>2000.000 No.</td><td>Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM</td><td>1 sq. meter/sq. meter content in export</td></tr></table>	Export Item	Qty.	Import Item	Qty.	T WALL HSC & CAP 1670 X 1090 X 1000 MM, TRIWALL HSC WITH 5 PLY CAP & CORNER CAPS WITH OUT PALLET FOR 23 MODULES IN 1 BOX	2000.000 No.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export			
Export Item	Qty.	Import Item	Qty.								
T WALL HSC & CAP 1670 X 1090 X 1000 MM, TRIWALL HSC WITH 5 PLY CAP & CORNER CAPS WITH OUT PALLET FOR 23 MODULES IN 1 BOX	2000.000 No.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

81	Case No.:31/23/83-ALC1/2010	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Approved
	HQ File :01/83/050/00402/AM11/	RLA File :03/95/040/00169/AM11/	Lic.No/Date:0310583075 12.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/169/AM11 dated 12/7/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case				

	Case No.:30/23/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Approved
--	------------------------------------	-------------------------------------	--	-----------------------------

82	HQ File :01/83/050/00401/AM11/	RLA File :03/95/040/00204/AM11/	Lic.No/Date:0310583592 14.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/204/AM11 dated 14/7/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case.				

83	Case No.:32/23/83-ALC1/2010	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Approved
	HQ File :01/83/050/00403/AM11/	RLA File :03/95/040/00284/AM11/	Lic.No/Date:0310583501 14.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/284/AM11 dated 14/7/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case.				

84	Case No.:6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

85	Case No.:4/19/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00308/AM11/	RLA File :02/24/040/00184/AM10/	Lic.No/Date:0210145728 27.07.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.				

86	Case No.:11/19/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00315/AM11/	RLA File :09/24/040/00331/AM10/	Lic.No/Date:0910042879 28.07.2010	Defer Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

	Case No.:5/19/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HO File :01/83/050/00309/AM11/	RLA File :02/24/040/00065/AM11/	Lic.No/Date:0210145767	Defer

87			28.07.2010	Date:06.10.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.				

88	Case No.: 7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

89	Case No.: 9/19/83-ALC1/2010	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00313/AM11/	RLA File :03/94/040/00366/AM11/	Lic.No/Date:0310585396 29.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

90	Case No.: 10/19/83-ALC1/2010	Party Name:NOCIL LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00314/AM11/	RLA File :03/95/040/00058/AM11/	Lic.No/Date:0310585485 30.07.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

91	Case No.: 13/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HQ File :01/83/050/00317/AM11/	RLA File :03/95/040/00166/AM11/	Lic.No/Date:0310585945 04.08.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 6.10.2010.			

	Case No.: 1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status: Case Deferred
	HO File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048	Defer

92			26.08.2010	Date:06.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010				

93	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

94	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 6.10.2010.			

95	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 6.10.2010.			

96	Case No.:14/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2010 08.09.2010	Status:Case Deferred
	HQ File :01/83/050/00385/AM11/	RLA File :03/94/040/00423/AM11/	Lic.No/Date:0310590406 31.08.2010	Defer Date:06.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.10.2010			

Date:23.09.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer